

&

SLP(C)No. 11436 OF 2001
ITEM No.34

Court No. 2

SECTION IVA
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.11436/2001
(From the judgement and order dated 02/07/1998 in MA 933/96
of The HIGH COURT OF M.P AT JABALPUR)

RAMZAN KHAN & ANR

Petitioner (s)

VERSUS

NATIONAL INSURANCE CO LTD

Respondent (s)

(With Appln(s). for c/delay in filing/refiling SLP)

Date : 02/12/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE V.N. KHARE
HON'BLE MR. JUSTICE ASHOK BHAN
HON'BLE MR. JUSTICE ARUN KUMAR

For Petitioner (s) Ms. Laxmi Arvind,Adv. (SCLSC)
Ms. Poonam Prasad, Adv.
Ms. Jaya Sinha, Adv.

For Respondent (s) Mr. Piyush Sharma, Adv.
Mr. Pramod Dayal,Adv.

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....T.....T.....J.R

Heard learned counsel for the parties.

Delay condoned.

Special leave granted.

By an interim measure, we direct the respondent Insurance Company to deposit the entire decretal amount along with interest at the rate of 15 per cent within four weeks from today. If any amount has already been deposited, the same shall be adjusted. In the event the amount is deposited, it will be open to the appellants to withdraw the said amount which shall be subject to the decision of appeal.

Printing dispensed with. Additional documents, if any, be filed within six weeks. Original record need not be called for.

(D.P. WALIA)
Court Master

(S. KRISHNAN)
Court Master